

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 23/(MAH)/2016  
CA No.


CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2016

NAME OF THE PARTIES: M/s. UI Wealth Advisors Ltd.

SECTION OF THE COMPANIES ACT: 14(1) of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
1	ANIL KUMAR for Ezy Laws	ADVOCATE for Petitioner	

Order

CP No. 23/14(1)/NCLT/MB/MAH/2016

At the request of the Petitioner Counsel, list this matter for hearing on  
21.10.2016.

sd/-  
B.S.V. PRAKASH KUMAR  
Member (Judicial)

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 23/(MAH)/2016  
CA No.

CORAM:

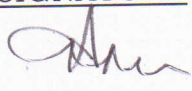
Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2016

NAME OF THE PARTIES: M/s. UI Wealth Advisors Ltd.

SECTION OF THE COMPANIES ACT: 14(1) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	ANIL KUMAR	Managing Partners, Ezylandz. (Advocate for Petitioner)	

Order


CP No. 23/14(1)/NCLT/MB/MAH/2016


The Petitioner filed this CP for approval of this Tribunal under Section 14(1) for conversion of Public Limited Company in to Private Limited Company, but for there being no latest statement to say that Company has no creditors, this Petition is posted for filing provisional Balance sheet 31.03.2016 and for issuing notice to ROC, Mumbai to file report objections, if any, within one week hereafter.

If objection has not come from the ROC, this Bench will deem that Company has no creditors as on date.

List this matter for filing latest statement by next date of hearing.

List this matter on 28.09.2016.

  
**B.S.V. PRAKASH KUMAR**  
Member (Judicial)

  
**V. NALLASENAPATHY**  
Member (Technical)